

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No. 199/GT/2013**

**Date: 27.8.2014**

To

Sh. Arup Ch. Sarmah  
DGM (Commercial)  
ONGC Tripura Power Company Ltd.  
6<sup>th</sup> Floor, A Wing, IFCI Tower-61  
Nehru Place  
New Delhi-110019

Sir,

**Subject:** Petition under section 62 and 79 (1)(b) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Procedure of making application of determination of Tariff, Publication of application and other related matters) Regulations, 2004, as amended thereto for approval of tariff of OTPC 726.6 (2x363.3) MW Palatana Combined Cycle Gas Turbine (CCGT) Power Project of ONGC Tripura Company Ltd for the period from COD of Unit-I (363.3 MW) to 31-03-2014

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 19.9.2014:

i) The variation in the capital cost in the table shown below shall be clarified:

(₹ in Crores)

	Loan	Equity	Capital Cost as on COD (Total)
As per Form-6	1,190.54	458.20	1,648.74
As per Form-13A & Annex to Form-1	1,172.04	458.20	1,630.24
As per Form-9A			1,946.00
As per Form-11			2,071.02
As per Form-5 C			1,996.74

ii) Detailed unit-wise calculation of IDC, Finance charges as on COD containing the date of drawl, date of repayment, rate of interest etc;

iii) Procedure and calculation of apportionment of unit-wise IDC;

iv) Clarification for following components of Form-5 C:

a) Provision for price variation amounting to ₹115.48 crores (4c)

b) IL&FS IDC Advisory Fees amounting to ₹14.43 crores (6a).

- c) Financing charges for pre-payment and credit rating amounting to ₹49.75 crores (8).
- v) Details of Foreign Exchange Rate Variation amounting to ₹21.91 crores (Form-5C);
- vi) Document regarding Loan Agreement with the bank with respect to interest rates reset at each period, in respect of each disbursement of each loan;
- vii) Audited Financial Statement (for the generating station) with all schedules as on COD as well as on 31st March of each year thereafter;
- viii) Details of actual deployment of loan and equity;
- ix) Details of Excise benefit availed, since the project is a Mega Power Project;
- x) All calculations are based on 89 days. However, since the COD of Unit-I is 04-01-2014. The no. of days from 04-01-2014 to 31-03-2014 works out to 87 days only. This may be clarified.
- xi) Form 14A has been submitted for the year 2013-14 only, Actual Cash Expenditure from the initial year shall be furnished.
- xii) Party-wise and Asset-wise details of un-discharged liabilities and discharge of liabilities, if any, during each year.
- xiii) Editable soft copy of all the calculations.

The petitioner shall ensure that the above information is filed within the said date (19.9.2014). No further request for extension of time shall be entertained. In case no information/ document is filed within the said date, the matter shall be placed before the Commission, for appropriate orders.

-S/d-  
(B. Sreekumar)  
Deputy Chief (Law)